## SECURITIES AND EXCHANGE BOARD OF INDIA SETTLEMENT ORDER

## IN RESPECT OF

Sr.	S.A. No	Applicant	PAN
No.			
1.	8200/2024	E-Ally Securities (India) Private Limited	AACCE6918Q
		(earlier known as Kodai Tradeplace Private	
		Limited)	
2.	8201/2024	Ridhi Sidhi Distributors Private Limited	AABCR1938G
		(earlier known as Naman Vincom Private	
		Limited)	
3.	8202/2024	A. K. Capital Finance Limited	AACCG5929R
4.	8203/2024	A. K. Stockmart Private Limited	AAFCA5531N
5.	8204/2024	A. K. Capital Services Limited	AAACA1069L

## IN THE MATTER OF ISSUANCE OF NON-CONVERTIBLE DEBENTURES BY DEWAN HOUSING CORPORATION LIMITED

1. A. K. Capital Finance Limited (hereinafter referred to as "AKCFL"), A. K. Stockmart Private Limited (hereinafter referred to as "AKCSL"), E-Ally Securities (India) Private Limited (hereinafter referred to as "EASPL") and Ridhi Sidhi Distributors Private Limited (hereinafter referred to as "RSDPL") (hereinafter collectively referred to as "Applicants/ AK Capital Group") filed suo motu settlement applications under the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (hereinafter referred to as "Settlement Regulations") proposing to settle, by neither admitting nor denying the findings of fact and conclusions of law, the enforcement proceedings that may be initiated against them for the alleged violation of the following provisions:

Applicant	Regulations allegedly violated
A. K. Capital Services	Clauses 2, 3, 9, 19, 27 and 32 specified in
Limited – Merchant	Schedule III of the SEBI (Merchant Bankers)
Banker	Regulations, 1992 read with SEBI Circular No. –
	CIR. /IMD/DF/22/2011 dated December 26,
	2011.
	Regulations 4 (1) and 4(2) (o) of SEBI (Prohibition
	of Fraudulent and Unfair Trade Practices relating
	to Securities Market) Regulations, 2003.
	(hereinafter referred to as "PFUTP Regulations")
A. K. Stockmart Private	Clauses A(1), A(3) and B(4) specified in Schedule
Limited – Stock broker	II of the SEBI (Stock Brokers) Regulations, 1992
	read with SEBI Circular No. – CIR.
	/IMD/DF/22/2011 dated December 26, 2011.
	Regulation 4 (1), 4(2) (o) of PFUTP Regulations.
A K Capital Finance	Regulation 4 (1) of PFUTP Regulations, 2003
Limited – NBFC	read with SEBI Circular No. – CIR.
E-Ally Securities (India)	/IMD/DF/22/2011 dated December 26, 2011.
Private Limited (earlier	
known as Kodai	
Tradeplace Private	
Limited)	
Ridhi Sidhi Distributors	
Private Limited (earlier	
known as Naman	
Vincom Private Limited)	

- 2. SEBI conducted an investigation in respect of AK Capital Group. Subsequent to the investigation, following were observed:
  - i. Dewan Housing Finance Limited (hereinafter referred to as "DHFL") through public issue of non-convertible debentures (hereinafter referred to as "NCDs") via Shelf prospectus and Tranche 1 Prospectus dated May 14, 2018 raised ₹ 10,944.79 crore.

- ii. The Applicants are alleged to have devised a scheme wherein the AK Capital Group by using the Power of Attorney (hereinafter referred to as "PoA") submitted bid applications for 14,08,015 NCDs on behalf of 911 applicants in the public issue of NCDs by DHFL.
- iii. The NBFC arm of the AK Capital Group i.e. AKCFL provided loans to the 911 applicants at 11% and 10.5% to apply for NCDs having coupon rate of 8.90% and 9.00%.
- iv. Pursuant to allotment of NCDs, the AK Capital Group, by using the PoA sold the NCDs allotted to 911 applicants to EASPL and RSDPL through off-market transactions. The exit providers, EASPL and RSDPL, were funded by AKSPL and AKCFL.
- v. The Applicants are alleged to have indulged in an unfair trade practice as a group, acted together to provide guaranteed exit at profit to the 911 applicants on the day of listing or on the next day by sharing part of the commission / brokerage / incentives received by them.
- vi. The Applicants, as a group, are alleged to have made a net gain of ₹26,05,075/- by dealing in 14,08,015 NCDs allotted to the 911 applicants in the public issue of DHFL.
- 3. Pursuant to the receipt of the applications, the Internal Committee of SEBI held a meetings with the authorized representatives of the Applicants on January 21, 2025, February 14, 2025, April 08, 2025 and May 27, 2025, wherein the details of the case were deliberated along with the terms of the settlement.
- 4. The Applicants vide email dated June 04, 2025, filed revised settlement terms proposing the settlement terms stated below:

A K Capital	A K	A K Capital	Ridhi Sidhi	E-Ally
Services	Stockmart	Finance	Distributors	Securities
Limited -	Private		Private	(India)

Merchant	Limited -	Limited -	Limited	Private
Banker	Stock broker	NBFC	(earlier	Limited
			known as	(earlier
			Naman	known as
			Vincom	Kodai
			Private	Tradeplace
			Limited)	Private
				Limited)
	Inc	dicative Amou	int	
₹54,67,500/-	₹1,08,73,606/	₹96,00,000/	₹ 88,00,000/-	₹ 86,00,000/-
(Rupees Fifty	- (Rupees	- (Rupees	(Rupees	(Rupees
four lakhs	One crore	Ninety six	Eighty eight	Eighty six
sixty seven	eight lakhs	lakhs only)	lakhs only)	lakhs only)
thousand five	seventy three			
hundred only)	thousand six			
	hundred six			
	only)			
	Disg	orgement am	ount	
₹ 20,25,000/-	₹ 40,27,261/-	₹ 9,76,647/-	₹ 1,78,967/-	-
(Twenty lakhs	(Forty lakhs	(Nine lakhs	(One lakh	
twenty five	twenty seven	seventy six	seventy eight	
thousand	thousand two	thousand six	thousand	
only)	hundred sixty	hundred	nine hundred	
	one only)	forty seven	sixty seven	
		only)	only)	
Simple Interes	st of 12% per ar	num on the u	nlawful gain fro	om date of
default till the	date of filing of	f settlement a	pplication.	
₹15,74,507/-	₹31,31,333/-	₹7,59,376/-	₹1,39,271/-	
(Rupees	(Rupees	(Rupees	(Rupees One	
Fifteen lakhs	Thirty one	Seven lakhs	lakhs thirty	
seventy four	lakhs thirty	fifty nine	nine lakhs	
thousand five	one thousand	thousand	two hundred	
hundred and	three hundred	three	seventy one	
seventy only)		hundred	only)	

thirty three	seventy six
only)	only)

- 5. The High Powered Advisory Committee (hereinafter referred to as "**HPAC**") in its meeting held on July 03, 2025, considered the settlement terms proposed by the Applicants and recommended that the matter may be settled for the aforementioned terms.
- 6. The recommendations of the HPAC were accepted by the Panel of Whole Time Members of SEBI on September 05, 2025. Subsequently, Notice of Demands were issued to the Applicants on September 10, 2025. The Applicants informed about the remittance of the aforementioned settlement terms on October 03, 2025 and SEBI has confirmed credit of the same.
- 7. On the basis of the facts stated above, in exercise of the powers conferred under Section 15JB read with Section 19 of the Securities and Exchange Board of India Act, 1992 and in terms of Regulation 23 of the Settlement Regulations, it is hereby ordered that any proceedings that may be initiated for the violations as mentioned at paragraph 1 and 2 above, are settled in respect of the Applicants on the following terms:
  - i. SEBI shall not initiate any enforcement action against the Applicants for the said violations, and
  - ii. passing of this Order is without prejudice to the right of SEBI under Regulation 28 and Regulation 31 of the Settlement Regulations to initiate appropriate action against the Applicants, if SEBI finds that:
    - (a) any representation made by the Applicants in the present settlement proceedings is subsequently found to be untrue;
    - (b) the Applicants have breached any of the clauses/ conditions of undertakings/ waivers filed during the present settlement proceedings; and
    - (c) there was a discrepancy while arriving at the settlement terms.
- 8. This Settlement Order is passed on this 16<sup>th</sup> day of October, 2025 and shall come into force with immediate effect.

9. In terms of Regulation 25 of the Settlement Regulations, a copy of this Order shall be sent to the Applicant and shall also be published on the website of SEBI.

Sd/-

Sd/-

ANANTH NARAYAN G.
WHOLE TIME MEMBER

KAMLESH C. VARSHNEY WHOLE TIME MEMBER